

## The Goa Tillari Irrigation Development Corporation (Amendment) Bill, 2022

(Bill No. 22 of 2022)

A

BILL

*further to amend the Goa Tillari Irrigation Development Corporation Act, 1999 (Act 6 of 1999).*

Be it enacted by the Legislative Assembly of Goa, in the Seventy Third year of the Republic of India as follows:-

**1. Short title, extent and commencement.—**

“(1) This Act may be called the Goa Tillari Irrigation Development Corporation (Amendment) Bill, 2022.

(2) It shall extend to the areas as specified in the Schedule and such other areas, as the State Government may, by notification in the Official Gazette specify.

(3) It shall come into force at once.

**2. Amendment of section 57—** In the Goa Tillari Irrigation Development Corporation Act, 1999 (Act 6 of 1999), (hereinafter referred to as the “Principal Act”), in section 57:-

For section 57, the following may be substituted, namely:-

“Section 57. Penalty for Obstruction- Any person who obstructs the entry of a person authorised under section 48 to enter into or

upon any land or building or molests such person after such entry or who obstructs the lawful exercise by him of any power conferred by or under this Act, shall, on conviction, be punished with a fine which may extend to five thousand rupees.”

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The Bill has been passed by the Legislative  
Assembly of the State of Goa on 22nd July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA TILLARI IRRIGATION DEVELOPMENT  
(AMENDMENT) BILL, 2022**

(Bill No. 22 of 2022)

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(As passed by the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2022**

